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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00124 OF 2014

Cuttack, this the 12th day of March, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R. C. MISRA, MEMBER (A)

Madhu Mangal Nanda,
Aged about 48 years,
Son of Sri Ghasiram Nanda,
Presently working as Fitter General (MC),
Personal No.6094, Ordnance Factory,
At/PO- Badmal, Dist- Bolangir.

.....Applicant

Advocate(s)... M/s. S.K.Ojha, S.K.Nayak,

VERSUS

Union of India represented through

1. Secretary to Govt. of India,
   Ministry of Defence (Production Unit),
   Defence Head Quarters,
   New Delhi-110 011.
2. The General Manager,
   Ordnance Factory,
   At/PO- Badmal,
   Dist- Bolangir-767770.
3. Sri Jagdish Ch. Subudhi Ray,
   Son of Sri Dasarathi Subudhi Ray,
   Presently working as Fitter General,
   Ordnance Factory, At/PO- Badmal, Dist- Bolangir.
4. Sri Nabaghana Behera,
   Son of late Iswar Behera,
   Presently working as Fitter General,
   Ordnance Factory, At/PO- Badmal, Dist- Bolangir.
5. Sri M. Budek,
   Presently working as Chargeman/Technical,
   Ordnance Factory, At/PO- Badmal, Dist- Bolangir.

..... Respondents

Advocate(s).....

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O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Perused the materials placed on record.

2. The instant O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 by the applicant praying for a direction to Respondent No.2 to assign the date of promotion in Skilled & High Skilled grade on notional basis as has been granted to the Respondent Nos. 3 and 4 vide office order dated 03.12.2013 or to take steps to extend the benefits to the applicant on the basis of Expert Committee report under Annexure-A/4.

3. The case of the applicant, in gist, is that Respondent No. 2 vide order dated 03-12-2013 antedated the promotion of Respondent Nos. 3 and 4 ignoring the case of the applicant though he is senior to Respondent Nos.3 and 4. It is seen that ventilating his grievance, the applicant made a representation on 10.12.2013 to Respondent No.2 but till date as it appears he has not received any reply thereon.

4. Since the representation preferred by him is pending we find no justification to entertain this OA. Therefore, without entering into the merit of this case, we dispose of this O.A. at this admission stage by directing the Respondent No.2 to consider and dispose of the said representation (if the same is received and is still pending) and communicate the result thereof in a well reasoned order to the applicant within a period of 60 days from the date of receipt of copy of this order. It is made clear that if in the meantime said representation has already been disposed of then the result thereof be communicated to the applicant within two weeks from the date of receipt of copy of this order. No costs.

5. Copy of this order be transmitted to Respondent Nos. 1 & 2 by Speed Post forthwith by the Registry for compliance. Applicant is at liberty to serve copy of the O.A. along with the copy of the order either by dasti or by post for compliance of the order. Registry is directed to return extra copy of the O.A. filed in the Registry to the applicant if he so likes.

(R.C.MISRA)
MEMBER (Admn.)

(A.K.PATNAIK)
MEMBER(Judl.)

K.B.